

ITEM NO.1502

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23127/2018

(Arising out of impugned final judgment and order date passed by the)

ABDUL KUDDUS

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

Diary No(s). 25095/2017 (XIV)

Diary No(s). 25101/2017 (XIV)

SLP(C) No. 25052/2017 (XIV)

SLP(C) No. 2512/2018 (XIV)

SLP(C) No. 5342/2018 (XIV)

Diary No(s). 26459/2018 (XIV)

SLP(C) No. 26935/2018 (XIV)

SLP(C) No. 3774/2019 (XIV)

Diary No(s). 1191/2019 (XIV)

Diary No(s). 4112/2019 (XIV)

SLP(C) No. 4704/2019 (XIV)

Diary No(s). 5071/2019 (XIV)

SLP(Cr1) No. 2058/2019 (II)

SLP(C) No. 5367/2019 (XIV)

SLP(C) No. 6570/2019 (XIV)

Date : 17-05-2019 These petitions were called on for pronouncement of order today.

For Petitioner(s) Ms. Kamakshi S. Mehlwal, AOR

Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Abdul Qadir, Adv.
Mr. Ibad Qadir, Adv.
Ms. Aditi Gupta, Adv.

Mr. Rajan K. Chourasia, AOR

Mr. Kaushik Choudhury, AOR

Mrigank Prabhakar, AOR

Mr. Abhishek Sarkar, Adv.

Mr. Avijit Roy, AOR

For Respondent(s) Mr. Abhishek Sarkar, Adv.
Mr. Avijit Roy, AOR

Mr. B. V. Balaram Das, AOR

Mr. Shuvodeep Roy, AOR

Hon'ble Mr. Justice Sanjiv Khanna pronounced the reportable order of the Bench comprising Hon'ble the Chief Justice of India, Hon'ble Mr. Justice Deepak Gupta and His Lordship.

Delay condoned. Leave granted.

The appeals are disposed of in terms of the signed reportable order.

(GULSHAN KUMAR ARORA)
COURT MASTER

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

(Signed reportable order is placed on the file)